

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Sanjay Garg, Judicial Member)

**I.T.A. No.: 2276/Kol/2019
Assessment Year: 2012-13**

M/s. Avinash Capital Markets Pvt. Ltd.....Appellant
[PAN: AACCA 2775 M]

Vs.

ITO, Ward-2(2), Kolkata.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : February 5th, 2021
Date of pronouncing the order : February 10th, 2021

ORDER

Per Bench:

The assessee has filed application vide letter seeking permission for withdrawal of his appeal pending before the Tribunal, for the reason that he has opted for the scheme under "Vivad Se Vishwas Act, 2020".

2. We accept the application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 10th February, 2021.

Sd/-
[Sanjay Garg]
Judicial Member

Dated: 10.02.2021

Bidhan (P.S.)

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Copy of the order forwarded to:

1. ***M/s. Avinash Capital Markets Pvt. Ltd., Room No. 406, Kamalalaya Centre, 156A, Lenin Sarani, Kolkata-700 013.***
2. ***ITO, Ward-2(2), Kolkata.***
3. CIT(A)-11, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches